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## (2024) 11 UK CK 0094

## **Uttarakhand High Court**

Case No: First Bail Application No. 2130 Of 2024

Jeva APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 12, 2024

**Acts Referred:** 

• Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 8, 21, 29

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Pawan Mishra, Rangoli Purohit

Final Decision: Allowed

## **Judgement**

## Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.673 of 2024, under Section 8/21/29 of the Narcotic Drugs and Psychotropic Substances Act, 1985

("the Actâ€), Police Station Patelnagar, District Dehradun. She has sought her release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, on 25.10.2024, 50.17 grams smack was allegedly recovered from the possession of the applicant.
- 4. It is the case of the applicant that the alleged recovered quantity is less than commercial; there is no independent witness; there has been non-

compliance of the provisions of the Act; she is not a previous convict.

5. Learned State Counsel would submit that the bail rejection order does not reveal any previous conviction of the applicant.

- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.
- 8. Let the applicant be released on bail, on her executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.